

**DISTRICT & SESSION COURT,
DADRA & NAGAR HAVELI,
SILVASSA.**

READ: 01] The Hon'ble High Court Bombay Letter No.Insp-I/50/2021, dated 30/07/2021.
02] The Hon'ble High Court Bombay Circular dated 29/07/2021.

**CIRCULAR
(NO.10/2021)**

The Hon'ble High Court Bombay vide letter and circular under reference above has directed to start with the regular physical functioning as were functioning during the pre-pandemic days, with 100% attendance of Judicial Officers and 100% attendance of Staff w.e.f. **02/08/2021 until further order.**

In view of the above directions of the Hon'ble High Court of Bombay, the regular physical functioning will start from **02/08/2021** of District & Sessions Court and its Subordinate Courts of Dadra & Nagar Haveli, Silvassa which was in vogue during the pre-pandemic days.

Further, only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification etc. will be permitted to have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case / work is over.

Furthermore, all the safety / precautionary measures set forth by the Central Government and U.T. Administration of D&NH and D&D and all Covid-19 appropriate behavior / protocols to be followed scrupulously by the all Advocates, Staff Members and Litigants.

This Circular shall come in force w.e.f. **02/08/2021** and shall remain in force **until further order.**

No.: DC/Silvassa/Admin./2021/1125
Date: 30/07/2021.

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Sd/-
[Ms. U.M. Nandeshwar]
Principal District & Sessions Judge
Dadra and Nagar Haveli,
Silvassa

Encl.: - Copy of Hon'ble High Court of Bombay Circular dated 29/07/2021.

Copy to:-

- 01] The Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
- 02] The Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.
With a direction to convey the contents of this circular to all the employees of their respective courts.
- 03] The President/Secretary, Silvassa Bar Association / D&NH Bar Association with a request to convey the contents of this circular to their litigants.
- 04] The Collector, Dadra & Nagar Haveli, Silvassa.
- 05] The Government Pleader, District & Session Court, D&NH, Silvassa.
- 06] The Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 07] The Assistant Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 08] The SHO, Silvassa / Khanvel, D&NH, Silvassa.

Sd/-

[Ms. U.M. Nandeshwar]

Principal District & Sessions Judge
Dadra and Nagar Haveli,
Silvassa

C I R C U L A R

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account present situation of COVID-19 cases and the views of stakeholders, **in supersession of earlier circulars**, have been pleased to put in place the following arrangements in respect to the functioning of **all the Subordinate Courts in the States of Maharashtra and Goa and the Union Territory of Dadra and Nagar Haveli and Daman and Diu, as under :-**

1. All the Courts, except the Courts in **Ahmednagar, Beed, Kolhapur, Sangli, Satara, Solapur, Sindhudurg, Ratnagiri, Raigad, Pune districts and in Palghar revenue district** shall start with the **regular physical functioning as were functioning during the pre-pandemic days, with 100% attendance of Judicial officers and 100% attendance of Staff.**
 - i) All the Bar Rooms and Canteens shall remain open.
 - ii) If the Principal District & Sessions Judges / Head of the Establishments come across any single breach of any Covid-19 protocol, he may close down such Bar Room/s or Canteen/s.

2. All Courts in **Ahmednagar, Beed, Kolhapur, Sangli, Satara, Solapur, Sindhudurg, Ratnagiri, Raigad, Pune districts and in Palghar revenue district, shall function in ONE shift with Judicial working of 3 hours and 100% attendance of Judicial Officers and requisite number of Staff members, with following conditions;**
 - i) The Courts shall take up remand, bail, urgent criminal and civil matters and matters pertaining to withdrawal of amount.
 - ii) The Principal District & Sessions Judges / Head of the Establishments may adjust the working hours of shift having regard to the local situation / condition.
 - iii) The Judicial Officers may pronounce Judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
 - iv) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
 - v) All the Courts shall remain closed on every Saturday, but may take up only remand and urgent matters as being taken up on holidays.

- vi) The staff members shall remain stationed at their respective places of posting and shall not leave their respective headquarters without prior permission of presiding officer.
3. In all the Subordinate Courts in the States of Maharashtra and Goa and the Union Territory of Dadra and Nagar Haveli and Daman and Diu, only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification etc. will be permitted to have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case / work is over.
4. All the safety/precautionary measures set forth by the Central / State Government and all Covid-19 appropriate behavior / protocols to be followed scrupulously.

This Circular shall come in force w.e.f. **02.08.2021** and shall remain in force **until further order.**

Date : 29/07/2021

Sd/-
M.W. Chandwani
(Registrar General)